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Minutes of M.No.39/10 held on 29.12.2009 of Norms Committee (NC-I)
(DES.I Section)

The meeting No. 39/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 was held on 29.12.2009 under the Chairmanship of Shri A. Komu, Addl. Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004-2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak, D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. K.K. Funda, Asstt. Dir. (Mech)	736A		DC(MSME),N.B.
4.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
5.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:6/39/80-ALC2/2009	Party Name:DASHMESH JACQUARD AND POWERLOOM	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00602/AM10/	RLA File :33/24/040/00009/AM10/	Lic.No/Date:3310014265 12.11.2009	Defer Date: 16.02.2010
	Decision : The representative of the DHI informed the Committee that they received the firm's application and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.			

	Case No.:20/39/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/80/050/00616/AM10/	RLA File :02/24/040/00159/AM10/	Lic.No/Date:0210133825 16.11.2009	

2	Decision : The representative of DIPP present in the meeting informed the Committee that norms of the similar product of the applicant firm in respect of advance authorization No. 0210120599 dated 3.12.2008 has already been ratified by the NC in its meeting No. 08/80 dated 26.05.2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under- 1. Total net export weight of 43.344 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 3876 Nos. on net to net basis. The duty free weight of import item may be restricted to 44427 Kgs. inclusive of 2.5 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.
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3	Case No.:25/39/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/80/050/00621/AM10/	RLA File :03/95/040/00529/AM10/	Lic.No/Date:0310548050 27.11.2009	
	Decision : The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 609 MT may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the descriptions of import items at S. Nos. 1, 2, 3 & 4. 3. Quantities of import items from Sl.No.1 to 4 may be allowed as 1.03Kgs/Kg content in the export product.. 4. Weights of 17.17 MT, 5 MT, 46.086 MT, 7.7 MT, 1 MT & 4 MT may be specified with the quantities of import items at S.Nos. 5, 6, 9, 15, 16 & 17 respectively and may be allowed on net to net basis. 5. Quantity of import item at S.No. 7 may be allowed as 6 Nos. (173986 Kgs. inclusive of 51 % wastage after 20 % recovery). 6. Quantity of import item at S.No.8 may be allowed as 990 mtrs. (3333 Kgs.) inclusive of 2% wastage. 7. Quantities of import items at S.Nos. 10, 11, 12 & 14 may be allowed as applied for. 8. Quantity of import item at S.No. 13 may be allowed as 8542 Kgs. 9. Import item at S.No. 16 to be supplied alongwith export product. 10. Import of components may be allowed with accountability clause. The Regional Authority may take necessary action accordingly.			

4	Case No.:8/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00604/AM10/	RLA File :03/94/040/00663/AM10/	Lic.No/Date:0310547941 27.11.2009	Defer Date: 16.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010:-			

1. Specification of item of export.
2. Complete specification of item of import with out giving equivalent.
3. Input Weight of each flanges/ forging and corresponding finished weight separately.
4. Justification of quantity of import of welding consumables with calculation.
5. Sl no 4,5 and 11 of SDL.

5	Case No.:11/39/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00607/AM10/	RLA File :04/24/040/00202/AM10/	Lic.No/Date:0410109872 02.12.2009	Defer Date: 16.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010:- 1. The firm may be asked to give specific item of export with details of Auxiliaries and corresponding weight separately. 2. Serial no 5 & 11 of SDL for each export product separately. 3. Input Weight of each casting/ forging and corresponding finished weight separately. 4. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS.			

6	Case No.:7/39/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00603/AM10/	RLA File :04/24/040/00221/AM10/	Lic.No/Date:0410109974 04.12.2009	Defer Date: 16.02.2010
	Decision : On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 16.02.2010:- 1. The firm may be asked to give specific item of export with details of Auxiliaries and corresponding weight separately. 2. Serial no 5 & 11 of SDL for each export product separately. 3. Input Weight of each casting/ forging and corresponding finished weight separately. 4. Quantity of seamless and welded pipes separately both in weight and length for each type of steel i.e. CS, AS and SS. 5. Break up of Hydraulic shock absorber assembly and snubeer assembly.(Item no 8 of import.			

	Case No.:1/39/80-ALC2/2009	Party Name:PAM-GLATT PHARMA TECHNOLOGIES PVT.LTD	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00597/AM10/	RLA File :03/95/040/00549/AM10/	Lic.No/Date:0310550186 10.12.2009	

7	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.		
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8	Case No.:2/39/80-ALC2/2009	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00598/AM10/	RLA File :31/24/040/00152/AM10/	Lic.No/Date:3110041006 11.12.2009	Defer Date: 16.02.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.			

9	Case No.:3/39/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00599/AM10/	RLA File :03/94/040/00769/AM10/	Lic.No/Date:0310550414 11.12.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.			

10	Case No.:4/39/80-ALC2/2009	Party Name:DELL ORTO INDIA PVT.LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00600/AM10/	RLA File :05/23/040/00102/AM10/	Lic.No/Date:0510254429 11.12.2009	
	Decision :The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

	Case No.:5/39/80-ALC2/2009	Party Name:KONE ELEVATOR INDIA PVT LTD	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred

11	HQ File :01/80/050/00601/AM10/	RLA File :04/24/040/00234/AM10/	Lic.No/Date:0410110142 14.12.2009	Defer Date: 16.02.2010
Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.				

12	Case No.:9/39/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00605/AM10/	RLA File :07/24/040/00347/AM10/	Lic.No/Date:0710068917 15.12.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

13	Case No.:10/39/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00606/AM10/	RLA File :07/24/040/00348/AM10/	Lic.No/Date:0710068918 15.12.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

14	Case No.:12/39/80-ALC2/2009	Party Name:THE SARASWATI INDUSTRIAL SYNDICATE LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00608/AM10/	RLA File :05/24/040/00403/AM10/	Lic.No/Date:0510254647 16.12.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 16.02.2010.			

15	Case No.:13/39/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00609/AM10/	RLA File :05/23/040/00131/AM10/	Lic.No/Date:0510254668 16.12.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 16.02.2010.			

16	Case No.:14/39/80-ALC2/2009	Party Name:GLOBAL ENGINEERS LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00610/AM10/	RLA File :05/23/040/00121/AM10/	Lic.No/Date:0510254674 16.12.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.			

17	Case No.:15/39/80-ALC2/2009	Party Name:VOLVO INDIA PVT LIMITED	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00611/AM10/	RLA File :07/24/040/00341/AM10/	Lic.No/Date:0710068924 16.12.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

18	Case No.:16/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00612/AM10/	RLA File :03/95/040/00586/AM10/	Lic.No/Date:0310551305 17.12.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.			

19	Case No.:17/39/80-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00613/AM10/	RLA File :03/95/040/00585/AM10/	Lic.No/Date:0310551317 17.12.2009	Defer Date: 16.02.2010
	Decision :The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.			

20	Case No.:18/39/80-ALC2/2009	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00614/AM10/	RLA File :03/94/040/00786/AM10/	Lic.No/Date:0310551338 17.12.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.			

21	Case No.:19/39/80-ALC2/2009	Party Name:ACE MANUFACTURING SYSTEMS LTD.,	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00615/AM10/	RLA File :07/24/040/00346/AM10/	Lic.No/Date:0710068950 17.12.2009	
	Decision : The Committee noted that firm's application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

22	Case No.:21/39/80-ALC2/2009	Party Name:VEM TECHNOLOGIES PLTD.,	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case deferred
	HQ File :01/80/050/00617/AM10/	RLA File :09/24/040/00373/AM10/	Lic.No/Date:0910040368 18.12.2009	Defer Date: 16.02.2010
	Decision : The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to remind RA with a copy to firm to forward the firm's application at the earliest and on receipt forward the same to technical authority i.e. MOD/DIPP for examination and submission of comments. The case may be relisted on 16.02.2010.			

23	Case No.:22/39/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/80/050/00618/AM10/	RLA File :05/24/040/00420/AM10/	Lic.No/Date:0510254971 21.12.2009	
	Decision : The representative of DHI present in the meeting informed the Committee that norms of the similar product of the applicant firm in respect of advance authorization No. 0510247351 dated 07.08.2009 has already been ratified by the NC in its meeting No. 36/10 dated 08.12.2009 vide case No. 10/21/80-ALC2/2009. The Committee, accordingly, decided to ratify the norms in respect of the subject advance authorization on repeat basis as under- 1. Description of export product may be modified to “Box Assembly Steering gear (Electric Power Steering for Automobiles”. 2. Description of import item No. 23 may be modified to “Electric Motor DC 12V, 1000 + / - 300RPM”. 3. All the import items are components and may be allowed under GN-4 for the engineering products. The Regional Authority may take necessary action accordingly.			

24	Case No.:23/39/80-ALC2/2009	Party Name:SARTORIUS STEDIM INDIA PVT. LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case approved
	HQ File :01/80/050/00619/AM10/	RLA File :07/24/040/00359/AM10/	Lic.No/Date:0710069011 21.12.2009	
	Decision : The Committee noted that firm’s application has not been received so far. The Committee however, after deliberating upon the case decided to ratify the norms of the subject authorization on net-to-net basis. The Regional Authority may take necessary action accordingly.			

25	Case No.:24/39/80-ALC2/2009	Party Name:DICKINSON FOWLER PVT. LTD.	Meet No/Date:39/80-ALC2/2009 29.12.2009	Status:Case reverted back to RA
	HQ File :01/80/050/00620/AM10/	RLA File :07/24/040/00362/AM10/	Lic.No/Date:0710069017 21.12.2009	
	Decision : The Committee noted that firm’s application has not been received so far. However, according to online data, items of import appear to be covered in GN-4 for the Engineering Products. The Committee accordingly decided to revert back the case to concerned Regional Authority without any examination for taking appropriate decision in terms of Policy Circular No. 20 dt. 05.12.2007. The Regional Authority may take necessary action accordingly.			

Case No. A/R-125	M/s. Aseem Technologies Pvt. Ltd.,	F.No. 01/80/50/00428/AM09/DES.I	Lic.No. & Date
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Meeting No. 39/10	Indore	RA F.No.11/24/040/00008/AM09	1110017303 dt.30.05.2008
Date: 29.12.2009		Ratification of norms	

The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.

Case No. A/R-126	M/s. Mudhra Fine Blanc Pvt. LTd.,	F.No. 01/80/50/01125/AM08/DES.I	Lic.No. & Date
Meeting No. 39/10		RA F.No.04/24/040/00321/AM08	0410093738
Date: 29.12.2009		Ratification of norms	dt.11.02.2008

The representative of the DIPP informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.

Case No. A/R-127	M/s. IDMC Limited, Vithal Udyognagar	F.No. 01/80/50/01859/AM09/DES.I	Lic.No. & Date
Meeting No. 39/10		RA F.No.34/24/040/00214/AM09	3410023783
Date: 29.12.2009		Ratification of norms	dt.20.03.2009

The Committee observed that Policy Division has also clarified that SCOMET license is not required for deemed export. Accordingly, Committee decided to ratify the norms in respect of the subject advance authorization as per GN-4 for the Engineering Products.

The Regional Authority may take necessary action accordingly.

Case No. A/R-128	M/s. Bharat Heavy Electricals Ltd., Haridwar	F.No. 01/80/50/01319/AM09/DES.I	Lic.No. & Date
Meeting No. 39/10		RA F.No.61/24/040/00053/AM09	6110000244
Date: 29.12.2009		Ratification of norms	dt.19.11.2008

The representative of the DHI informed the Committee that they received the firm's representation and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 16.02.2010.

Case No. A/R-129	M/s. Ultra Engineers, Pune	F.No. 01/80/50/01650/AM09/DES.I	Lic.No. & Date
Meeting No. 39/10		RA F.No.31/24/040/00269/AM09	3110036828
Date: 29.12.2009		Ratification of norms	dt.01.01.2009

On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to advise the firm to appear before the NC to explain their case in person along with full facts. The case may be relisted on 16.02.2010.

DEFERRED CASES

S.No.207

Case No. A/R-115	M/s. BGR Energy System Ltd., Chennai	HQ F.No.01/80/162/01144/AM08/DES.I	Lic. No. & date
Meeting No. 39/10		RA.F.No.04/24/040/00222/AM08	0410091122
Date: 29.12.2009		Ratification of norms	dt.20.09.2007

The representative of DIPP informed the Committee that they have not received representation of the firm. The Committee therefore handed over the case file to the technical authority for examination and submission of comments. The case may be relisted on 16.02.2010.

S.No.208

Case No. A/R-124	M/s. Larson & Toubro Ltd.,	HQ F.No.01/80/162/00442/AM08/DES.I	Lic. No. & date
Meeting No. 39/10		RA.F.No.04/24/040/00242/AM08	0310442970
Date: 29.12.2009		Ratification of norms	dt.13.09.2007

The Committee considered the firm's request for reduction of export weight with corresponding reduction/deletion of some import items. The representation of DIPP present in the meeting recommended the case. The Committee, accordingly, decided to modify the norms in respect of the subject advance authorization in accordance with DIPP comments as under:-

1. Total net empty weight of export product may be modified as 2487 MT.
2. Quantity of import item at S.No. 2 i.e. Clad Plates may be reduced to 165639 Kgs. inclusive of 3% wastage.
3. Quantity of import item at S.No. 3 i.e. Stainless Steel Plates may be reduced to 12000 Kgs. inclusive of 3% wastage.
4. Import item at S.No.8 i.e. Seamless Tubes/Pipes may be deleted.
5. Weight of import item at S.No. 10 i.e. Tubes Sheet Forgings may be reduced to 68700 Kgs. on net to net basis.
6. Weight of import item at S.No. 11 i.e. Forging Flange may be reduced to 148570 Kgs. on net to net basis.
7. Weight of import item at S.No. 12 i.e. Forged Components may be reduced to 29121 Kgs. on net to net basis.
8. Weight of import item at S.No. 14 i.e. Fasteners may be reduced to 1634 Kgs. on net to net basis.
9. Weight of import item at S.No. 15 i.e. Gaskets may be reduced to 118 Kgs. on net to net basis.
10. Import item at S.No.16 i.e Paint may be deleted.
11. Quantity of import item at S.No. 18 i.e. Welding Wires may be reduced to 45064 Kgs.
12. Quantity of import item at S.No. 19 i.e. Welding Strips Stainless Steel may be reduced to 19691 Kgs.
13. Quantity of import item at S.No. 20 i.e. Welding Strips Ni based may be reduced to 10856 Kgs.

The Regional Authority may take necessary action accordingly.

Case No. C -26	M/s. Sintech Precision Products	HQ F.No.01/80/162/00938/AM10/DES.I	Lic. No. & date
Meeting No. 39/10	Ltd.,	Clarification on “Automotive Water Pumps” Enumerated under DEPB Sl.No.	
Date: 29.12.2009		61/439	

The representative of DHI informed the Committee that they have not received representation of the firm. The Committee therefore handed over the firm's representation to the technical authority for examination and submission of comments. The case may be relisted on 16.02.2010.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPP)
Member

(K.K.Funda, Asstt. Dir.,DC(MSME))
Member

(A.K. Mishra, AIA, MOS)
Member

(A. Komu)
Chairman